(d) the ground which necessitated or forced the NDMC to sanction electric connection to illegal religious structure built on Government land unauthorisedly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Temporary electricity connections are sanctioned to various religious places in the New Delhi Municipal Council (NDMC) area, existing prior to 31.03.1993 on the basis of recommendation/confirmation from the respective area MLA. A policy on this issue was approved by the NDMC on 26.3.1997 and 31.3.1997. In accordance with the said policy and on the recommendation of the area MLA and certification from him that the existing temple was constructed prior to 1993, the NDMC has sanctioned a temporary electric connection to temple at Madhu Limaye Marg, Chanakyapuri, subject to the condition that sanction of electric connection shall not confer any legal right for regularization of building/land used and electricity suply shall be liable for disconnection of meter/service line without notice from NDMC, where the Government or concerned competent Government agency such as NDMC, DDA, etc. conveys immediate action for sealing/demolition/vacation of the building/land in order to discharge their statutory obligation. Action regarding removal of the unauthorized religious structures in the NDMC area is taken on the recommendation of a Religious Committee constituted by the Lieutenant Governor, Delhi.

Releasing prisoners who have completed 14 years imprisonment

†1897. SHRI NARESH CHANDRA AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in view of the overcrowded prisons of country, amendment in law is being contemplated for releasing prisoners who have completed fourteen years in imprisonment;
 - (b) if so, by when the said amendment would be introduced; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) At present, there is no such proposal to amend the law for releasing prisoners who have completed fourteen years in imprisonment.

(b) and (c) Does not arise.